

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) No, Sir.

(b) to (d). Does not arise.

[English]

Fish Development Projects in Orissa

8059. SHRI RAVI NARAYAN PANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of fisheries development projects in Orissa and the profit earned by them during the last two years:

(b) whether Government propose to set up new fisheries development projects in Cuttack; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) The projects under implementation for fisheries development in Orissa with the Central assistance during 7th Plan were motorisation of traditional craft, introduction of improved beach landing craft for small fishermen, construction of fishery harbours, construction of fishing jettis, Fish Farmers' Development Agencies, Brackishwater Fish Farmers' Development Agencies, and Integrated Brackish-water Fish Farms Development Programmes. The projects mentioned above envisage assistance to fish farmers/fishermen, creation of infrastructural facilities and introduction of new technology for fish production in the State.

(b) and (c). The new fisheries development projects for implementation with Cen-

tral assistance during 8th Plan are yet to be finalised.

Purchase of Phosphoric Acid from Morocco

8060. SHRI ERA ANBARASU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a Moroccan firm has filed a case against the Government of India for more than 200 crores of rupees as damages for non purchase of phosphoric acid:

(b) if so, the details thereof; and

(c) at what stage the case stands at present?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) to (c). On 13.9.89, Indian Farmers Fertilizers Cooperative Limited (IFFCO) – the then coordinating agency for the import of phosphoric acid—received, on behalf of the user companies, a notice of suit from the International Chamber of Commerce—International Court of Arbitration, Paris, filed by Morocco Phosphate, Morocco claiming damages of US 160.474 million on the ground that huge losses were incurred by the OCP Morocco due to cancellation of a contract for supply of phosphoric acid by India. The case has since been withdrawn by OCP, Morocco and as at present there is no suit pending against India by OCP Morocco in respect of the purchase of phosphoric acid.

Solution of Problems of Jummas

8061. SHRI Y.S. RAJA SEK HAR REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Jumma leaders of the